

**GOVERNMENT OF INDIA  
RAILWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:4809

ANSWERED ON:19.12.2002

EXTORTION OF MONEY FROM PASSENGERS TRAVELLING IN LONG DISTANCE TRAIN  
BHAN SINGH BHAURA

**Will the Minister of RAILWAYS be pleased to state:**

(a) whether the Government are aware of the fact that the so called eunuch extort money from passengers travelling in long distance trains, particularly between Kanpur and Mughalsarai;

(b) if so, the details thereof during the last one year; and

(c) the steps taken/proposed to be taken by the Government to curb the menace?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS ( SHRI BANDARU DATTATRAYA )

(a) & (b): The maintenance of law and order and the security of passengers and their belongings in the running trains and Railway premises is the constitutional responsibility of the State Government concerned. The cases of crime on Railways are reported to, registered and investigated by the Government Railway Police (GRP). However, information available with this Ministry, a few incidents of extortion of money from passengers travelling by train between Kanpur and Mughalsarai have come to notice for which prompt action has been taken by GRP under the provision of section 144 of the Railways Act.

(c) 'Policing' being a subject matter of the State Government, security to passengers is the responsibility of GRP and State Police. The Railway administration assists the Government Railway Police (GRP) in escorting the passenger trains apart from manning the stations in vulnerable sections.